## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION No. 3088 TO BE ANSWERED ON: 06.08.2021

### Monitoring of National Clean Air Programme

# 3088. DR. SHRIKANT EKNATH SHINDE: SHRI UNMESH BHAIYYASAHEB PATIL: DR. HEENA GAVIT: SHRI DHAIRYASHEEL SAMBHAJIRAO MANE: DR. SUJAY RADHAKRISHNA VIKHE PATIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken steps for regular monitoring of the implementation of the National Clean Air Programme (NCAP);
- (b) if so, the details thereof;
- (c) the details of budget allocation for various aspects of the programme;
- (d) whether the NCAP will have a new legal framework or it will be incorporated into the existing framework; and
- (e) if so, details thereof along with the manner in which it is likely to be incorporated?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) :

Steering, Monitoring and Implementation Committees have been constituted at Central and State level for monitoring the implementation of National Clean Air Programme (NCAP). Under NCAP, 02 Steering, 04 Monitoring and 05 Implementation Committee meetings have been convened so far at central level. Further, City level nodal officers have been nominated by CPCB to monitor ground implementation of NCAP in collaboration with city implementation committees.

(c) :

An amount of Rs. 376.5 Crore have been released in FY (2019-2021) to non-attainment cities under NCAP for initiating actions such as expansion of monitoring network, public awareness, construction and demolition waste management facilities, non-motorized transport infrastructure, green buffers, mechanical street sweepers, composting units etc. An amount of Rs. 4400 crore have been released in the F.Y. 2020-21 as grants as per the recommendations of the 15<sup>th</sup> Finance Commission to tackle the problem of air pollution for 42 cities/ Urban Agglomerates (UAs) having million plus population as per Census 2011.

### (d) & (e) :

The implementation of NCAP is within the existing legal framework of Air (Prevention and Control of Pollution) Act, 1981. NCAP is based on collaborative efforts of identified stakeholders to implement the identified and approved city action plan for improvement of air quality. The program will depend on convergence of resources from various schemes of Central and State Governments and also prioritization of departmental mandates. The city action plan has approval of State Government for its implementation.

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